LOK SABHA UNSTARRED QUESTION NO. 4632 TO BE ANSWERED ON 23rd March, 2020

Import of Natural Gas

4632. SHRIMATI MEENAKASHI LEKHI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of the steps taken to realize the untapped potential of natural gas in the country and reduce the reliance on imports;
- (b) the percentage of import out of the total natural gas consumption and the cost incurred on such imports during the last three years, year-wise; and
- (c) whether the tenders have been invited from private companies to set up CNG pumps in the country, if so, State-wise and UT-wise details thereof?

ANSWER

पेट्रो लयम एवं प्राकृतिक गैस मंत्री (धर्मेन्द्र प्रधान) MINISTER OF PETROLEUM& NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) The policy initiatives taken by the Government to increase domestic production of oil and gas include:-

- i. Policy for Relaxations, Extensions and Clarifications under Production Sharing Contract (PSC) regime for early monetization of hydrocarbon discoveries
- ii. Discovered Small Field Policy
- iii. Hydrocarbon Exploration and Licensing Policy
- iv. Policy for Extension of Production Sharing Contracts
- v. Policy for early monetization of Coal Bed Methane
- vi. Setting up of National Data Repository
- vii. Appraisal of Unappraised areas in Sedimentary Basins
- viii. Re-assessment of Hydrocarbon Resources
- ix. Policy framework to streamline the working of Production Sharing Contracts in Pre-NELP and NELP Blocks
- x. Policy to Promote and Incentivize Enhanced Recovery Methods for Oil and Gas
- xi. Policy framework for exploration and exploitation of Unconventional Hydrocarbons under existing Production Sharing Contracts, Coal Bed Methane contracts and Nomination fields

The Government in February, 2019 approved major reforms in exploration and licensing policy to enhance exploration activities, attract domestic and foreign investment in unexplored/unallocated areas of sedimentary basins and accelerate domestic production of oil and gas from existing fields. The policy reforms *inter alia* aims to boost exploration activities with greater weightage to work programme, simplified fiscal and contractual terms, bidding of exploration blocks under Category II and III sedimentary basins without any production or revenue sharing to Government, early monetization of discoveries by extending fiscal incentives, incentivizing gas production including marketing and pricing freedom, induction of latest technology and capital, more functional freedom to National Oil Companies for collaboration and private sector

participation for production enhancement methods in nomination fields, streamlining approval processes and promoting ease of doing business including electronic single window mechanism.

(b) The percentage of import out of the total natural gas consumption and the cost incurred on such imports during the last three years is as under:-

Financial year	Total Natural G	as LNG import Qty.	Amount
	(MMSCM)	(MMSCM) (%)	(in million US\$)
2016-17	55697	24849 (44.6%)	6128
2017-18	59170	27439 (46.4%)	8051
2018-19	60798	28740 (47.3%)	10253

(source – Petroleum Planning & Analysis Cell)

(* MMSCM – Million Metric Standard Cubic Metre)

(c) Petroleum & Natural Gas Regulatory Board (PNGRB) is the authority to grant authorization to the entities for the development of City Gas Distribution (CGD) network in Geographical Areas (GAs), as per PNGRB Act, 2006. Setting up of CNG pumps is part of development of CGD network and the same is carried out by the entities viz Public Sector Undertaking (PSU) / subsidiary of PSU / Joint Venture (JV) of PSUs / Private Company / JV of PSU and Private Company, authorized by PNGRB based on techno-commercial viability of area. So far PNGRB has authorized 230 GAs for development of CGD network across the country up to 10th CGD Bidding Round covering more than 400 districts in the country in 27 States/UTs as in **Annexure.**

ANNEXURE REFERRED IN REPLY TO PART (c) OF LOK SABHA UNSTARRD QUESTION NO. 4632 TO BE ANSWERED ON 23.03.2020 REGARDING "Import of Natural Gas"

List of Geographical Areas covered till 10th CGD bidding round.

SI No.	State/UT	Geographical Areas
1	Andhra Pradesh	Kakinada, East Godavari District (excluding areas already authorized), West Godavari district, Krishna district (excluding areas already authorized), Vijaiwada, Srikakulam, Visakhapatnam & Vizianagaram Districts; Anantapur and YSR (Kadapa) Districts; Sri Potti Sriramulu Nellore District
2	Andhra Pradesh, Karnataka & Tamil Nadu	Chittoor, Kolar and Vellore Districts
3	Assam	Upper Assam, Cachar, Hailakandi & Karimganj Districts; Kamrup & Kamrup Metropolitan Districts
4	Bihar	Patna district, Aurangabad, Kaimur & Rohtas Districts; Begusarai District; Gaya & Nalanda Districts; Araria, Purnia, Katihar and Kishanganj Districts; Arwal, Jehanabad, Bhojpur and Buxar Districts; Khagaria, Saharsa and Madhepura Districts; Lakhisarai, Munger and Bhagalpur Districts; Muzaffarpur, Vaishali, Saran and Samastipur Districts
5	Bihar & Jharkhand	Nawada and Koderma Districts; Sheikhpura, Jamui and Deoghar Districts
6	Daman & Diu and Gujarat	UT of Daman, Diu & Gir Somnath Districts
7	Gujarat	Bhavnagar, Jamnagar, Kutch (West), Kutch (East), Amreli district, Patan district, Dahej, Vagra Taluka, Dahod district, Banaskantha district, Anand district (excluding areas already authorized), Panchmahal district, Gandhinagar, Mehsana, Sabarkantha, Vadodara, Surat, Bharuch, Ankleshwar, Nadiad, Navsari (part) district, Rajkot, Surrendernagar (part) district, Ahmedabad City and Daskroi area, Hazira, Valsad (part) district, Anand area including Kanjari and Badtal villages (in Kheda district), Surendranagar District (Except areas already authorized); Barwala & RanpurTalukas; Navsari District (Except areas already authorized), Surat District (Except areas already authorized); Tapi District (Except areas already authorized) & the Dangs District; Junagadh District, Kheda District (Except areas already authorized), Morbi District (Except areas already authorized) & Mahisagar District; Narmada (Rajpipla) District, Porbandar District
8	Chandigarh, Haryana, Punjab & Himachal Pradesh	Chandigarh(UT) and Panchkula (Part), SAS Nagar(Part) & Solan (Part) districts
9	Haryana & Himachal Pradesh	Panchkula District (Except areas already authorized), Sirmaur, Shimla & Solan (Except areas already authorized) Districts
10	Haryana & Punjab	Sirsa, Fatehabad and Mansa (Punjab) Districts
11	Haryana	Sonipat (part) district, Panipat district, Yamuna Nagar district, Rewari district, Rohtak district, Karnal district, Ambala & Kurukshetra district, Bhiwani, Charkhi Dadri & Mahendragarh Districts; Hisar District; Jhajjar District; Sonipat District (Except areas already authorized) & Jind District; Nuh & Palwal Districts; Kaithal District, Gurugram, Faridabad.

12	Himachal Pradesh	Bilaspur, Hamirpur & Una Districts
13	Jharkhand	East Singhbhum district, Ranchi district, Bokaro, Hazaribagh & Ramgarh
		Districts; Giridih & Dhanbad Districts; Chatra and Palamu Districts;
		Seraikela-Kharsawan District; West Singhbhum District
14	Karnataka	Bengaluru (Rural and Urban) districts, Tumkur district, Dharwad district,
		Belgaum district, Chitradurga & Davanagere Districts; Udupi District;
		Ballari & Gadag Districts; Bidar District; Dakshina Kannada District;
		Ramanagara District; Bagalkot, Koppal and Raichur Districts;
		Chikkamagaluru, Hassan and Kodagu Districts; Kalaburagi and
		Vijayapura Districts; Mysuru, Mandya and Chamarajanagar Districts;
		Uttara Kannada, Haveri and Shivamogga Districts
15	Kerala	Ernakulam district, Kozhikode & Wayanad Districts; Malappuram
		District; Palakkad & Thrissur Districts; Alapuzzha, Kollam and
		Thiruvananthapuram Districts
16	Kerala & Puducherry	Kannur, Kasaragod & Mahe Districts
17	Madhya Pradesh	Dewas (part) district, Dhar district, Indore including Ujjain city (Part)
		district, Gwalior (part) district, Bhopal & Rajgarh Districts; Guna District;
		Rewa District; Satna & Shadol Districts; Ashoknagar District; Gwalior
		(Except already authorized) District and Sheopur District; Morena
		District; Raisen, Shajapur and Sehore Districts; Shivpuri District; Sidhi
		and Singrauli Districts; Ujjain (Except area already authorized) District,
		Dewas (Except area already authorized) District and Indore (Except area
18	Madhya Pradesh	already authorized) District Anuppur, Bilaspur and Korba Districts
10	& Chattisgargh	
19	Madhya Pradesh &	Jhabua, Banswara, Ratlam and Dungarpur Districts
	Rajasthan	
20	Madhya Pradesh &	Jhansi (Except area already authorized) District, Bhind, Jalaun, Lalitpur
	Uttar Pradesh	and Datia Districts
21	Maharashtra	Palgarh district & Thane Rural, Raigarh district (excluding area already
		authorized), Pune district (areas already authorized), Ratnagiri district,
		Solapur district, Kolhapur district, Mumbai and Greater Mumbai, Pune
		city including Pimpri-Chinchwad and adjoining contiguous areas
		Hinjewadi, Chakan, Talegaon, Thane (Urban and adjoining
		Municipalities), Ahmednagar & Aurangabad Districts; Latur &
		Osmanabad Districts; Sangli & Satara Districts; Sindhudurg District
22	Maharashtra & Gujarat	Valsad (Except areas already authorized), Dhule & Nashik Districts
23	Odisha	Khordha district, Kuttack district, Angul & Dhekanal Districts;
		Sundargarh & Jharsuguda Districts; Balasore, Bhadrak & Mayurbhanj
		Districts; Bargarh, Debagarh & Sambalpur Districts; Ganjam, Nayagarh
		& Puri Districts; Jagatsinghpur & Kendrapara Districts; Jajpur & Kendujhar Districts
24	Punjab	Jalandhar (part) district, Ludhiana (part) district, Amritsar, Bhatinda
24	i unjao	district, Roopnagar district, Fatehgarh Sahib district, SAS Nagar District
		(Except areas already authorized), Patiala & Sangrur Districts; Ludhiana
		District (Except area already authorized), Patiala & Sangidi Districts, Eduniana District (Except area already authorized), Barnala & Moga Districts;
		Jalandhar District (Except areas already authorized), Barnala & Moga Districts,
		Nagar Districts; Ferozepur, Faridkot and Sri Muktsar Sahib Districts;
		Hoshiarpur and Gurdaspur Districts
25	Rajasthan	Kota (part) district, Bhiwadi (in Alwar district), Barmer, Jaisalmer &
	~ ,~~~	Jodhpur Districts; Alwar (Other than Bhiwadi) & Jaipur Districts; Kota
		District (Except area already authorized), Baran & Chittorgarh (Only
		Rawatbhata Taluka) Districts; Bhilwara & Bundi Districts; Chittorgarh
		(Other than Rawatbhata Taluka) & Udaipur Districts; Dholpur District;
		Ajmer, Pali and Rajsamand Districts; Jalore and Sirohi Districts
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26	Tamil Nadu	Kanchipuram District; Chennai & Tiruvallur Districts; Coimbatore District; Cuddalore, Nagapattinam & Tiruvarur Districts;
		Ramanathapuram District; Salem District; Tiruppur District
27	Telangana	Bhadradri Kothagudem & Khamman Districts; Jagtial, Peddapalli, Karimnagar & Rajanna Sircilla Districts; Jangaon, Jayashankar Bhupalpally, Mahabubabad, Warangal Urban & Warangal Rural Districts; Medak, Siddipet & Sangareddy Districts; Medchal-Malkajgiri, Ranga Reddy & Vikarabad Districts; Nalgonda Suryapet & Yadadri
		Bhuvanagiri Districts
28	Tripura	Agartala, Gomati District; West Tripura (Except areas already
20	mpula	authorized) District
29	Uttar Pradesh	Mathura (part) district, Meerut (part) district, Allahabad (part) district, Jhansi (part) district, Saharanpur district, Bulandshahr (part) district, Baghpat district, Bareilly (part) district, Kanpur (part) district, Agra, Firozabad TTZ, Lucknow, Khurja, Moradabad (Part) district, Varanasi district, Gautambudh Nagar, Ghaziabad & Hapur District, Bulandshahr District (Except areas already authorized), Aligarh & Hathras Districts; Allahabad District (Except areas already authorized), Bhadohi & Kaushambi Districts; Amethi, Pratapgarh & Raebareli Districts; Auraiya, Kanpur Dehat & Etawah Districts; Faizabad & Sultanpur Districts; Gorakhpur, Sant Kabir Nagar & Kushinagar Districts; Meerut District (Except areas already authorized), Muzaffarnagar & Shamli Districts; Moradabad (Except areas already authorized) District; Unnao (Except areas already authorized) District: Azamgarh, Mau and Ballia Districts; Bareilly (Except area already authorized) District, Pilibhit and Rampur Districts; Basti and Ambedkarnagar Districts; Farrukhabad, Etah and Hardoi Districts; Gonda and Barabanki Districts; Jaunpur and Ghazipur Districts ; Kanpur (Except area already authorized) District, Fatehpur and Hamirpur Districts; Mainpuri and Kannauj Districts, Mirzapur, Chandauli and Sanbhadra Districts; Shabibannur and Budaun Districts
30	Uttar Pradesh &	Chandauli and Sonbhadra Districts; Shahjahanpur and Budaun Districts; Bijnor and Nainital Districts
30	Uttarakhand	
31	Uttarakhand	Udhamsingh Nagar district, Haridwar, Dehradun District
32	West Bengal	Kolkata Municipal Corporation and parts of adjoining districts, Burdwan District; Darjeeling, Jalpaiguri and Uttar Dinajpur Districts; Howrah (Except Area already authorized) District and Hoogly (Except Area already authorized) District; Nadia (Except Area already authorized) District and North 24 Parganas (Except Area already authorized) District; South 24 Parganas (Except Area already authorized) District
33	Dadra & Nagar Haveli	UT of Dadra & Nagar Haveli
34	Goa	North Goa district, South Goa district
35	Delhi	NCT of Delhi